

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1883/97
MA-156/99

New Delhi this the 11th day of December, 2000.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Dharma Vir,
S/o Sh. Mast Ram,
working as Enquiry Clerk
in CPWD Enquiry Office,
3 J Sub Division,
J Division, Sarojni Nagar,
New Delhi-3.

..... Applicant

(through Sh. S.M. Garg, Advocate)

Versus

1. Central Public Works Department
through its Director General(Works),
Nirman Bhawan, New Delhi-1.
2. The Superintending Engineer,
Delhi Central Circle,
VII CPWD, R.K. Puram,
New Delhi-1.
3. The Executive Engineer,
J Division, CPWD,
EastBlock, Level III,
R.K. Puram, New Delhi.

..... Respondents

(through Sh. R.N. Singh, proxy for Sh.R.V.Sinha, Advocate)

ORDER(ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard both sides.

2. Both sides agree that the present O.A. may
be disposed of in terms of the Tribunal's order dated
30.10.2000 in OA-917/99 (Harish Chander Kala Vs. CPWD &
Ors.) and another connected case.

3. Accordingly, this O.A. is disposed of with
a direction to respondents to extend the benefits of the

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aforesaid order dated 30.10.2000 in Harish Chander Kala's case (supra) to applicant also, within three months from the date of receipt of a copy of this order.

No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member(J)

S.R. Adige
(S.R. Adige)
Vice-Chairman(A)

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